SHRI KISHEN CHAND: In view of the fact that most of the cows are -affected by tuberculosis, may I know from the hon. Minister whether Government took care to see that milk was drawn from healthy cows?

- DR. P. S. DESHMUKH: I do not accept the statement that most of the cows are affected. In any case, we, I think, took reasonable precautions.
- DR. R. P. DUBE: What was the necessity of mixing cow's milk with buffalo's milk?
- Dr. P. S. DESHMUKH: As milk came from innumerable centres, it was impossible to keep it separate: the cost would have been terrible if we had wanted to keep it in that way.

MR. CHAIRMAN: Yes, Dr.- Mitra. Dr. Mitra, on behalf of Dr. 'Seeta Parmanand.

DR. SHRIMATI SEETA PARMANAND: No, Sir, not on my behalf.

Dr. P. C. MITRA: May I know whether this process of decreaming is a crime under section 2(d) of the Food Adulteration Act of 1954? This is what the clause says.

MR. CHAIRMAN: That is all right.

श्रीमती सावित्री द्वी निगम : क्या में यह जान सकती हूं कि १६४४-४४ में कितने दूध का मक्खन बनाया गया और क्या में यह भी जान सकती हूं कि एक मन दूध का मक्खन बनाने में डंचरी को कितना लास हुआ ?

डा० पी० एस० दंशमुख : अभी तो हम दूध पर ही हैं. मक्खन पर नहीं गये हैं।

DR. SHRIMATI SEETA PARMANAND: Even though the dairy has been handed over to a Meerut concern which is a private concern, what care has Government taken to see that a check is kept so that that concern does not out-do the gowallas in adulterating milk with water?

Dr. P. S. DESHMUKH: We have handed over the whole concern to co-operative milk union. It is not private proorietary concern

to Questions COMPENSATION PAYABLE TO AIR TRANSPORT COMPANIES

- *368. MOUXANA M. FARUQI: Will the Minister for COMMUNICATIONS be pleased to state:
- (a) whether the compensation payable to all the air transport companies, the undertakings of which vested in the two Air Corporations, has been Anally determined;
- (b) if so, how much compensation is payable to each company;
- (c) whether this compensation has been paid to them; and
- (d) the main assets of these companies taken over by the Corporations?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI RAJ BAHADUR): (a) Yes, Sir, without prejudice to the question of liability for leave accumulated by the employees taken over by the Corporations which is at present before the Airlines Compensation Tribunal.

- (b) and (d). I lay a statement on the Table of the Rajya Sabha giving the required information.
- (c) Under the Air Corporations Act, 1953, only part of the compensation is payable in cash, the balance being payable in the form of bonds. The amount payable in cash has been paid to six of the nine companies and the amount payable in the form of bonds has been paid to 3 of them.

STATEMENT

(b) Amounts of compensation payable to Air Transport Companies:

	Rs.
Air India Limited	1,43,67,786
Air Services of India Ltd.	27,54,583
Airways (India) Ltd.	25,34,285
Bharat Airways Ltd.	30,26,000
Deccan Airways Ltd.	18,98,751
Indian National Airways Ltd. 52,04,532	
Himalayan Aviation Ltd.	Nil
Kalmga Airlines	4,55,438
Air India International Ltd. 2,76,90,800	

Total 5,79,32,169

(d) The main assets taken over from the Air Transport Companies and their assessed value are: —

Oral Answers

(In lakhs of rupees) Air India In- Indian Air-ternational lines Co lines Corpo-Corpo ation ration Aircraft 141.22 123.97 Spares and $101.17 \\ 17-45 \\ 140.48 \\ 116.25$ stores Other assets15-61 Book debts etc. Cash and bank balances12.67 54-92 411.15 436-67

مولانا ايم - فاروقى : كيا كچه کنپنیاں ایسی بھی ھیں جن کے بارے میں ابھی تک طے نہیں کیا هے که ان کو کمپینسیشن دیا جائےگا يانهين ?

†[सॉलाना एम० फारूकी: क्या क्ø कम्पनियां एंसी भी हैं जिनके बार में अभी तक त्तय नहीं किया हैं कि उनको कम्पेनसंशन दिया अर्थगा या नहीं ?

श्री राज बहाबूर : जी नहीं, अब एंसी कोई कम्पनी नहीं हैं जिसके बार में तथ न कर दिया गया हो ।

مولانا ايم - فاروقى: كها گورنملت كو اس عام رائه كا علم هے كه جب كارپوريشن نهيس بنا تها ارز كمينيز آزادانه طورير تجارتي اصول پر سروسيس چلاتی تهی تو مسافرون کو زیاده آرام تھا بھ نسبت آبے کے ?

†[मॉलाना एम० फारूकी: क्या गवर्नमेंट को इस आम राय का इल्म हैं कि जब कार्यारंशन नहीं बना था और कम्पनीज

आजादाना तार पर तिजारती उस्ल पर सर्विसे चलाती थीं तां मुसाफिरों को ज्यादा आराम था, बीनस्वत आज के ?]

to Questions

श्री राज बहादूर : इस किस्म का एक प्रोपेगींडा रायज किया गया हैं जो कि दिलचस्पी रखनें वाले (interested parties) जराय की तरफ से हैं।

SHRI D. D. ITALIA: May I know, Sir, whether any interest is payable to the concerns on the compensation fixed, from the date of the handing over of the companies to the two Corporations till the actual date of receipt of the amount?

SHRI RAJ BAHADUR: Paymer.. of interest has been provided for in the Air Corporations Act.

SHRI BHUPESH GUPTA: May T know whether Government is aware 6 any complaints that in some cases at least the assets have been valued at a much higher rate than they should have been?

SHRI RAJ BAHADUR: We are not aware of any such complaint, Sir.

EXPANSION OF CHITTARANJAN LOCOMOTIVE WORKS

*369. DR. RAGHUBIR SINH: Will the Minister for RAILWAYS be pleased to state:

- (a) whether Government have sanctioned the first phase of expansion of the Chittaranjan Locomotive Works;
- (b) what will be the new target of production under this expansion and by what period it will be fully reached;
- (c) what will be the approximate total expenditure on this expansion programme;
- (d) what are the main stages of this programme of expansion and how it is proposed to be implemented?

[†]Hindi transliteration.